

REPORT (1963-64) OF THE COMMISSIONER  
FOR SCHEDULED CASTES AND SCHEDULED  
TRIBES—(PART II)

THE DEPUTY MINISTER IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI MARAGATHAM CHANDRASEKHAR) : Sir, I beg to lay on the Table, under clause (2) of article 338 of the Constitution a copy of the Thirteenth Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1963-64 (Part II). [Placed in Library. See No. LT-6023/66.]

RE RELEASE OF SHRI NIREN  
GHOSH

MR. CHAIRMAN : I have to inform Members that the Chief Secretary to the Government of West Bengal has, in a teleprinter message dated the 6th May, 1966, intimated that Shri Niren Ghosh, Member, Rajya Sabha, who was detained under rule 30 of the Defence of India Rules, 1962, was released from detention on the 5th May, 1966 at night.

SHRI LOKANATH MISRA (Orissa) : He was already in the House.

SHRI ATAL BIHARI VAJPAYEE (Uttar Pradesh) : Has the message arrived later than the hon. Member? Is it the way how the Government functions?

SHRI LOKANATH MISRA : There is one point regarding this. If the message has been despatched late, it amounts to a breach of privilege of the House.

MR. CHAIRMAN : Don't be angry.

You have not listened to me—"in a teleprinter message dated the 6th May, 1966". It was by mistake addressed to the Speaker of the Rajya Sabha and took time in transmission.

SHRI ATAL BIHARI VAJPAYEE : They do not even know that we have a Chairman and not a Speaker.

LEAVE OF ABSENCE TO SHRI V. T.  
NAGPURE

MR. CHAIRMAN : I have also to inform Members that the following letter dated the 5th May, 1966, has been received from Shri V. T. Nagpure :

"As I am not keeping good health, I am unable to attend the current session. My absence under these circumstances may kindly be excused."

Is it the pleasure of the House that permission be granted to Shri V. T. Nagpure for remaining absent from all meetings of the House during the current session?

*No hon. Member dissented.*

MR. CHAIRMAN : Permission to remain absent is granted.

MOTIONS FOR ELECTION TO—

- (i) ANIMAL WELFARE BOARD
- (ii) CENTRAL ADVISORY COMMITTEE FOR NATIONAL CADET CORPS
- (iii) ADVISORY COUNCIL OF THE DELHI DEVELOPMENT AUTHORITY
- (iv) CENTRAL COMMITTEE OF THE TUBERCULOSIS ASSOCIATION OF INDIA,

AND PROGRAMME THEREOF.

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : Sir, on behalf of Shri C. Subramaniam, I beg to move :

"That in pursuance of clause (i) of sub-section (1) of section 5 of the Prevention of Cruelty to Animals Act, 1960 (59 of 1960), this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Animal Welfare Board."

*The question was put and the motion was adopted.*